

Unemployment Allowance to Engineering Graduates and Diploma Holders

2248. SHRI P. C. ADICHAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Central Government and other State Governments and Administrations of Union Territories, particularly Delhi, have had under consideration the question of granting unemployment allowance to Engineering Graduates and Diploma-Holders and to other technicians ;

(b) if so, the decisions taken by each Government/Administration ; and

(c) the number of such unemployed persons at present in each State/Union Territory ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). There is no proposal to grant unemployment allowance to engineering graduates and diploma holders. The Central Government's Programme of Practical Training has been expanded and nearly 11,000 training places have been provided in the current year for graduates and diploma holders. During training; graduates are paid a stipend of Rs. 250 p.m. and diploma-holders are paid a stipend of Rs. 150 p.m.

(c) A statement showing the number of engineering graduates and diploma holders on live register of Employment Exchanges in each State as on 31.12.1968 is laid on the Table of the House. [Placed in Library. See No. LT-257/69].

Foreign Tourists

2249. SHRI M. L. SONDHI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the claim of 600,000 tourists who will visit India by 1973 has been challenged by the Hoteliers ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). A target of 600,000 tourists was set by the Department of Tourism to form the basis for the preparation of the

Fourth Five Year Plan. Due to a drastic curtailment in the Plan outlay, however, this target will now have to be sharply reduced.

Charges Against IPS Officer of Orissa Cadre

2250. SHRI BABU RAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Mr. Justice S. K. Ray of the Orissa High Court in a Commission has found Shri S. P. Mallik of the Indian Police Service guilty of outraging the modesty of a fellow bus passenger named Dr. (Mrs) Minati Patnaik between Rourkela and Cuttack ;

(b) if so, the reasons why criminal prosecution under Section 354 of IPC is not being instituted against the offender ;

(c) the disciplinary steps taken against offender by the Union Government ; and

(d) if no steps have been taken in the matter the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Commission of Inquiry which was appointed by the Government of Orissa have held that the allegation in this regard is true.

(b) This is a matter essentially for the State Government to consider.

(c) and (d). At the time of the alleged incident Shri S. P. Mallik was employed under the Government of Orissa and according to the rules of the Government of Orissa alone are competent to initiate disciplinary proceedings against him. On a reference from the State Government necessary clarification has been communicated to them.

12.18 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Yesterday we discussed about the Governor's Address and I said that we would discuss the matter on Monday. We shall take it up at four o'clock on Monday. Yesterday, we had decided that the House would sit in future till 7 p.m. ; yesterday in the Business Advisory Committee it was agreed..